

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1091 of 2019**

**In the matter of:**

**Deputy Commissioner of Income Tax Circle – 16(2),  
Hyderabad**

**....Appellant**

**Vs.**

**Deccan Chronical Holdings Ltd.**

**....Respondent**

**Present:**

**Appellant: Ms. Lakshmi Gurung, Sr. Standing Counsel.**

**Respondent: Mr. Abhijeet Sinha, Ms. Sreenita Ghosh, Mr. Arjun  
Asthana and Mr. Saikat Sarkar, Advocates.**

**ORDER**

**07.02.2020:** The appeal is hopelessly time barred. On its own showing the Appellant became aware of the Impugned Order on the 3<sup>rd</sup> June, 2019, a fact eloquently borne out by I.A. No. 3324/2019 seeking condonation of delay of 102 days in preferring the instant appeal. Section 61(2) of the Insolvency and Bankruptcy Code, 2016 prescribes 30 days' time for preferring of appeal with further provision for condonation of delay not exceeding 15 days. This Appellate Tribunal has no jurisdiction to extend time beyond that. The appeal is accordingly dismissed as being hit by limitation.

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

**[Justice Venugopal M.]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

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